

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 34**

**IVN.P (IBC)/29/2024 in C.P. (IB)/1131(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES:    **GAMMON REALTY LIMITED V/s PRAFUL**  
**NANJI SATRA**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IVN.P (IBC)/29/2024 in C.P. (IB)/1131(MB)2023**

- 1) Mr. Rohan Agrawal, Ld. Counsel for the Intervenor, Mr. Devashish Godbole, Ld. Counsel for the Petitioner and Ms. Rima Desai, Ld. Counsel for the Respondent/Personal Guarantor are present.
- 2) Ld. Counsel for the Respondent seeks some time to E-file Reply; however, submits that a copy of the Reply has already been served upon the other side. The said submissions are noted.
- 3) Registry is directed to accept the Hard Copies of the Reply filed by the Respondent/Personal Guarantor for the record.

- 4) Petitioner herein is hereby directed to file and place on record Affidavit in Reply in the Intervention Petition within a period of Four weeks from today by duly serving a copy thereof to the other side well in advance.
- 5) Stand over to **13.06.2024**, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare